

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 391 of 2020

Lalkarius Minz

.....

..... **Petitioner**

Versus

1. The State of Jharkhand

2. Mr. Aditya Kumar Anand son of not known to the petitioner presently holding the post of Director, Primary Education, School Education and Literacy Department, Government of Jharkhand, having office at Project Building, P.O. and P.S.-Dhurwa, Town and District-Ranchi

3. Sri Surendra Pandey, son of not known to the petitioner presently holding the post of District Educational Officer-cum-District Superintendent of Education, P.O. and P.S. Gumla, District-Gumla, Jharkhand

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Manoj Tandon, Advocate

For the State

: Ms. Shrestha Mehta, Advocate

.....

04/Dated:17/04/2021:

Heard, Mr. Manoj Tandon, learned counsel for the petitioner and Ms. Shrestha Mehta, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

After some arguments, learned counsel for the petitioner submits that he has been compelled to file second contempt proceeding in view of the fact that order passed by this Court has not been complied and the contempt proceeding has been dropped on the earlier occasion.

This Court is not inclined to proceed further in second contempt proceeding.

In that view of the matter, this contempt proceeding is disposed of with liberty to the petitioner to take appropriate step with regard to order passed by the opposite parties before appropriate forum.

(Sanjay Kumar Dwivedi, J.)